

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 310 of 2012

(Arising out of Order-in-Appeal No. 401/2011 dated 20/10/2011 passed
by the Commissioner of Central Tax, Bangalore North)

Ing Vysya Financial Services Ltd.

Corporate Office: No.4 & 5 'A' Wing, Ground
Floor, No.6, Mittal Towers, M.G. Road,
Bangalore - 560 001

Appellant(s)

VERSUS

**Commissioner of Central Tax,
Bangalore North**

No.59, HMT Bhawan
Ground Floor, Bellary Road
Bangalore - 560 032
Karnataka

Respondent(s)

Appearance:

Mr. Alok, CA
Ernst & Young LLP
Divyasree Chambers,
Fourth Floor No. 11 0 Shaughnessy Road,
Langford Gardens
Bangalore - 560 025
Karnataka

For the Appellant

Mr. Narendrababu P. Byahatti,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20154 / 2021

Date of Hearing: 17/06/2021

Date of Decision: 17/06/2021

Per : Bench

Learned CA for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **17/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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